

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 18 OF 2019 &**  
**IA NO. 1165 OF 2019**

**Dated : 7<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra Eastern Grid Power Transmission  
Company Limited**

**...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Tushar Srivastava

Counsel for the Respondent(s) : Ms. Pratiti Rungta  
Mr. Sumit Pargal for R-1

**ORDER**

**IA No. 1165 of 2019**

**(Appl. for amendment of the memo of Appeal)**

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed. Appellant shall file new memo of appeal with required annexures and proper pagination within two weeks from today i.e. on or before 21.08.2019.

**Appeal No. 18 of 2019**

List the matter for hearing on **02.09.2019.**

**(S. D.Dubey)**  
**Technical Member**

vt/pk

**(Justice Manjula Chellur)**  
**Chairperson**